

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 400/TT/2025

Subject : Petition for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 tariff period for 220 kV Srinagar - Baramwari line [Point of Inter-connection (of Singoli Bhatwari HEP from the proposed Baramwari - Srinagar 220 kV D/C line) to Khandukhal (Srinagar) Sub-station] under UTP Scheme (deemed ISTS) as per the Commission's order dated 31.1.2013 in Petition No. 133/MP/2012 in the Northern Region.

Petitioner : Power Transmission Corporation of Uttarakhand Limited (PTCUL)

Respondents : Power Grid Corporation of India Limited (PGCIL) & 18 Others

Date of Hearing : **20.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Abhishek Kumar, Advocate,
Shri Karan Arora, Advocate,

Record of Proceedings

The matter was heard through a virtual hearing.

2. During the course of the hearing, the learned counsel for the Petitioner submitted that the present Petition had been filed for the truing up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period. He further submitted that due to an inadvertent error in the tariff form(s), the Petitioner seeks permission to file the revised tariff form(s).

3. After the hearing, the Commission acceded to the Petitioner's request to file the revised tariff form(s) within a week, with an advance copy to the Respondents and directed as under:

(a) Issue notice to the Respondents;

(b) The Respondents to file their respective replies, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, within two weeks, thereafter.



4. The Petitioner was directed to submit the following information on an affidavit, with a copy to the Respondents, within two weeks:

(a) Statement of the IDC calculation up to 3.6.2020 (claimed COD) and from 3.6.2020 to 13.11.2020 (approved COD), indicating the amount of loan drawn, date of drawal thereof, and the interest rate prevailing thereon, along with the Excel Sheet of the Statement of the IDC calculation with linked formula.

(b) Clarify the reasons for claiming Rs.2909.12 lakh as Forest Clearance Expenses and Rs. 57.41 lakh as Land Compensation Expenses as a part of IEDC.

(c) The details of the discharge schedule of IEDC.

(d) Liability Flow Statement for the 2019-24 and 2024-29 tariff periods.

(e) The details of the variation of the Capital Cost and the Additional Capital Expenditure claimed by the Petitioner for the 2019-24 tariff period vis-à-vis those approved by the Commission vide order dated 20.1.2024 in Petition No. 478/TT/2020.

5. The Petition will be listed for further hearing on **17.2.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

